
(2024) 01 RAJ CK 0037

In the Rajasthan High Court

Case No : Civil Writ Petition No. 19797 Of 2023

Birbal Memorial Education Samiti

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 09-01-2024

Acts Referred:

Citation : (2024) 01 RAJ CK 0037

Hon'ble Judges : Dr. Nupur Bhati, J

Bench : Single Bench

Advocate : Uttam Khan

Judgement

Dr.Nupur Bhati, J

1. This writ petition has been filed by the petitioner-Institution raising a grievance that the respondents are not inspecting its college for granting permission to establish Livestock Assistant Diploma Training, Veterinary course and are also not passing appropriate orders for granting permission to establish the said college.

2. Be that as it may, this writ petition is disposed of with liberty to the petitioner-Institution to file an application seeking permission for establishing Veterinary College for conducting the aforementioned courses within a period of three weeks from today.

3. In case, such an application is filed by the petitioner-Institution, it is expected that the respondents shall consider and decide the same and pass appropriate order preferably within a period of three months from the date of submission of the application after conducting necessary inspection, subject to the condition that the petitioner-Institution has completed all the other requisite formalities.

4. Ordered accordingly.

5. The stay application and other pending applications, if any also stand disposed of.